

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:771

ANSWERED ON:03.03.2008

HIRING AND DE HIRING OF PROPERTIES BY NAVY

Adsul Shri Anandrao Vithoba;Gudhe Shri Anantrao;Jadhao Shri Prakash B.

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Indian Navy takes private flats on rent for residential and/or official purposes;
- (b) if so, the details of the guidelines, if any, for hiring and de-hiring of such properties;
- (c) whether some flats in Mumbai have not been vacated after the termination of lease;
- (d) if so, the details thereof;
- (e) whether hiring and de-hiring of some flats are pending with the Indian Navy and Director- General Defence Estate (DGDE) especially in Mumbai; and
- (f) if so, the details thereof and the reasons therefor alongwith the time frame for vacating such flats?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): Yes, Sir. Private flats are hired for residential and/or for official purposes for use by Armed Forces including Navy. Such buildings are currently hired for residential/official purposes for an initial period of 3 years. After the period of 3 years, if the building is still needed and owner is willing, the building is re-hired, otherwise it is de-hired. The buildings that are under hire prior to 1976 under the old lease agreement are de-hired when not required by the user organization.

(c) to (f): All flats under hire in Mumbai are of pre-1976 hiring and they are being retained under the provisions of The Maharashtra Rent Control Act, 1999. Out of 263 flats hired, 176 flats have already been de-hired. The remaining flats will be de-hired as and when not required by the Indian Navy.